

**Central Administrative Tribunal
Principal Bench**

**CP No.418/2017 in
OA No.975/2017**

New Delhi, this the 4th day of September, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. Uday Kumar Varma, Member (A)**

Sunita Kumari Chugh,
W/o Shri S.R. Chugh,
R/o B-134, 2nd Floor
Gurjanwala Town
Part-I, Delhi-110009. Petitioner

(By Advocate: Shri Jatin Parashar for Shri Ajesh Luthra)

Versus

Prof. Dr. Jaspal Singh Sandhu
Secretary
University Grants Commission
Bahadurshah Zafar Marg,
New Delhi-110002. Respondent

(By Advocate: Shri V. Sudeer)

ORDER (ORAL)

Justice Permod Kohli :-

This Contempt Petition has been initiated for the alleged non compliance of the Order dated 24.03.2017 passed in OA No.975/2017. Vide the aforesaid order following directions were issued:-

"6. In view of the above circumstances, without going into the merits of the controversy, this OA is disposed of at the admission stage itself with a direction to the respondent to consider the representations of the applicant and dispose of the same by passing a reasoned and speaking order

within a period of three months from the date of receipt of a certified copy of this order. No costs."

2. Learned counsel for the respondents, on instructions, has made a statement at the bar that the representation of the applicant has been decided on 01.08.2017 vide F.No.9-2/78/Admn.I/A&B. The statement is taken on record. In this view of the matter, the directions having been complied with, the present Contempt Proceedings are hereby dropped.

(Uday Kumar Varma)
Member(A)

(Justice Permod Kohli)
Chairman

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